



THE 6TH NUALS
INTERNATIONAL
MARITIME LAW
ARBITRATION
COMPETITION

OCTOBER 18, 19, & 20, 2019

THE NATIONAL UNIVERSITY OF ADVANCED
LEGAL STUDIES, KOCHI

FROM THE DESK OF THE VICE CHANCELLOR



Education intends to serve three basic objectives: acquisition of knowledge, development of skills, and assimilation of values. Traditionally, little importance was given to skill development in legal education. However, after the publication of Ma Crate Report in the 1990s, different measures have been adopted by law schools for skill development of students.

Moot Courts are the most important mechanism for lawyering skill development. By virtue of the wide-spread adoption of new legal dispute resolution mechanisms such as arbitration, conciliation, and mediation, Moot Court Competitions have acquired a new dimension. For disputes coming under Maritime Law, arbitration is the most effective device for ensuring speedy justice to all affected persons. The emergence of globalisation paved the way for increased disputes relating to transportation through sea. In this context, it is nice to see that NUALS is conducting an International Maritime Law Arbitration Competition.

Let the Competition be an opportunity for law students to sharpen their arbitration skills. It will definitely be an avenue for students from different countries to interact and share experiences.

I Wish You All Success.

Prof. (Dr.) K.C. Sunny,
Vice Chancellor,
The National University of Advanced Legal Studies, Kochi.

ABOUT NUALS



The National University of Advanced Legal Studies (NUALS), established by the NUALS Act 2005, by the Kerala State Government, is amongst the premier National Law Universities in India, renowned for pursuing legal education par excellence. Since its inception in 2005, the University has endeavoured to further its objectives of promoting quality legal education and engendering in its students a sense of responsibility. It takes pride in striving to nurture and produce some of the most brilliant legal minds in the country, including leading lawyers, entrepreneurs and academics. Some of the students are also recipients of the prestigious Rhodes and the commonwealth scholarship.

The University boasts of an excellent mooting culture, which is evident from its stellar performance in notable National and International Moot Court Competitions. NUALS students have represented India in prestigious International Moot Court Competitions such as Philip C. Jessup International Law Moot Court Competition, Stetson International Environmental Law Moot Court Competition, Leiden Air Law Moot Court Competition, Frankfurt Investment Arbitration Moot, and FDI International Arbitration Moot. The University also takes pride in hosting its own Moot Court Competitions. The NUALS International Maritime Law Arbitration Competition, the NUALS Securities Law Moot Court Competition, and the NUALS Antitrust Moot Court Competition are the brainchild of NUALS to catalyse the mooting culture among its students.

THE COMPETITION

ABOUT THE COMPETITION

The NUALS International Maritime Law Arbitration Competition (NIMLAC) is an initiative spearheaded by the University to create an arena for student engagement with the challenging and enthralling field of Maritime Law. It is the flagship event of the National University of Advanced Legal Studies. The University, from the inception of the competition in 2014, has strived to provide to the participants, an academically enriching experience. The first edition of the Maritime Moot had the distinction of being the first of its kind in India. Since then, it has been a benchmark for all Maritime Law Moots in the country.

NIMLAC has been lauded for the intricate, nuanced and contemporaneous set of issues that have formed part of the moot proposition. It has, over the years, concentrated on the practical and fundamental aspects of international Maritime Law. The Competition has previously seen participation from teams across the country and abroad. It also boasts of a roster of judges who are internationally renowned jurists, members of the higher judiciary, eminent practitioners and arbitrators.



THE 6TH EDITION

The 6th edition of NIMLAC is scheduled to happen on October 18-20, 2019. The Moot Court Society, NUALS aims to build on the success of previous editions of the Competition and take it to greater heights.

The Competition will see participation from teams across India and abroad, and will involve academic sessions with the objective of enhancing knowledge in the field of Maritime Law.

A brilliant competition, some of the best minds in Maritime Law, and an enthralling experience await you.



THE TIMELINE

Release of invite and provisional registration	July 20, 2019
Release of the Case Study	July 25, 2019
Commencement of final registration	August 1, 2019
Last date for registration	September 5, 2019
Deadline for first set of clarifications from teams	August 20, 2019
Release of first set of clarifications	August 30, 2019
Deadline for second set of clarifications from teams	September 5, 2019
Release of second set of clarifications	September 15, 2019
Deadline for submission of soft copy of memorials	September 30, 2019 [11:59 PM, IST]
Dates of the Competition	October 18 – 20, 2019

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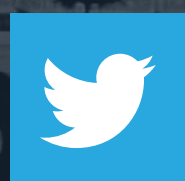
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